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GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE AND INSURANCE)

NEW DELHI: THE 8th SEPTEMBER, 1972.

NOTIFICATION
INCOME TAX

No. 177 (F.No. 404/245/72-ITCC): In exercise of the powers conferred by sub-clause (iii) of clause (44) of Section 3 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby authorises Shri A.A. Ryan who is a Gazetted Officer of the Central Government, to exercise the powers of a Tax Recovery Officer under the said Act.

2. The appointment of Shri E.C. Ayyappan made in Notification No. 37(F.No.404/32/71-ITCC) dated 11th February, 1971 is cancelled.
3. This Notification shall come into force with effect 15th September, 1972.

Sd/-

(A.K. Nasta)

Under Secretary to the Government of India.

The Manager,
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New Delhi.

No. 177 (F.No.404/245/72-ITCC):

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